

[Sh.Sriballav Panigrahi]

matter immediately and take necessary action for the renovation of the Jharsuguda aerodrome and extension of air services to this area.

(iii) Need to provide Banking credit for Welfare Schemes in Kerala

SHRI KODIKKUNIL SURESH (Adoor): Sir, banking credit for welfare schemes is very low in Kerala whereas the deposits in the banking sector in Kerala is very high. The Banking authorities have totally neglected the need to provide credit for welfare schemes being implemented for the people Kerala.

I, therefore, request the Central Government to take necessary steps to provide sufficient banking credit for the welfare schemes in Kerala.

(iv) Need to ensure that crop insurance dues are paid to farmers in Gujarat

[Translation]

SHRI CHANDRESH PATEL (Jamnagar): Mr. Speaker, Sir, in Gujarat dues under the crop insurance scheme for the year 1990-91 are yet to be fully paid to the farmers and for the year 1991-92 not a single farmer has been paid the dues under the aforesaid scheme. This has caused widespread discontentment among the farmers in Gujarat. Recently all over Gujarat farmers held rallies and demonstrations and also submitted memoranda to the local officials for immediate payment/clearance of dues under the crop insurance scheme.

If payments are not made on time to the farmers under the crop insurance scheme then how they will be able to purchase agri-

cultural inputs. If the dues are not cleared immediately then not only in Saurashtra and Gujarat, but also all over the country the farmers will come on to the streets and the situation might then go out of control. Therefore, I would like to humbly request the Government to immediately pay the dues to the farmers under the crop insurance scheme.

(v) Need to clear the proposals of Bihar Government regarding drainage system at Gandak Command Area, Bihar

SHRI SHIVA SHARAN SINHA (Vailshali): Mr. Speaker, Sir, each year during the rainy season kharif crop on 3,75,000 acres gets destroyed due to floods under Gandak Command Area in North Bihar. Including command area of Jhanjha, Danda and Kadane-Noon rivu lets farmers lose 40,00,000 quintals of kharif foodgrains each year. During the Rabi crop season water logging in there in 2,75,000 acres of land. This adversely affects 26,00,000 quintals of Rabi Crop. In all every year farmers lose 66,00,000 quintals of foodgrains. Loss of such magnitude is taking place year after year. As a result of it the economic condition of two crore farmers is deteriorating day by day.

To find a permanent solution of this problem the Government of Bihar did send a report for approval to the Central Government for the construction of lower upper via drainage scheme and lower and upper Noon drainage scheme for controlling floods and for effective drainage of water. However, till date the Central Government has not cleared the scheme.

Therefore, I would like to urge the Central government to immediately pay attention towards this severe problem. A team of experts should be constituted for the through

servicing of the proposal. For agricultural development and for the welfare of the farmers all out efforts need be made for controlling floods and for the construction of effective drainage system in this command area.

- (vi) **Need to expedite to construction work at Pagladiya dam, Thalkuchi, Assam**

[English]

SHRI UADHAB BARMAN (Barpeta): The work on construction of the proposed Pagladiya Dam multipurpose project at thalkuchi, about 26 kms. north of Nalbari is yet to start. There is much delay and strong resentment prevails due to non implementation of the project.

For this project, necessary survey was done in accordance with CWC guideline and the Brahmaputra Board prepared the project whose cost has been estimated at around Rs. 290 crore. The 28.75m high dam when completed will serve the twin purpose of flood control and irrigation in the vast basin of Pagladiq river. It is estimated that the irrigation facilities will be open for around 35,000 hectares of land and a new horizon will open up for cultivation.

But due care must be taken for the families which may be affected due to construction of the Dam. It is said that more than 2300 families in that area may have to be displaced in one or other ways.

I urge upon the Government to expedite the work on the dam and take proper steps to rehabilitate the people to be affected in this area.

- (vii) **Need to amend the Registration Act**

[Translation]

SHRI SANTOSH KUMAR GANGWAR (Bareilly): Mr. Speaker, Sir, under the provisions of section-30 (2) of the Registration Act same unscrupulous persons, with a view to save the stamp duty, get the registration of Papers regarding transfer of immovable property in Delhi, Calcutta, Madras and Bombay. This registration of transfer of property through power of attorney in metros not only deprives the Uttar Pradesh Government of revenue but also adversely affects planned development because of the violation of social laws and Urban Land Ceiling Act. It is pertinent to note here that the persons with feudal tendencies get the transfer of property registered in Delhi, Calcutta, Madras and Bombay through the power of attorney. This often creates law and order problems for the State Government.

It is also important to note here that Section 30(2) and Section-28 are very similar in effect. Therefore, there is a need to also amend Section-28. As a result of amending Section-28 and Section-30 (2) some consequential amendments may be needed in Sections-64,65,66 and 67.

Therefore, I would like to urge the Central Government to immediately pay attention towards this.

- (viii) **Need to have the fencing at the very 'Zero' Point border line between India and Bangladesh**

[English]

SHRI AMAR ROYPRADHAN (Cooch Behar): Sir, you are well aware that just to stop Bangladeshi infiltration and to check smuggling, a proposal had been made by the Central Government to construct a border road with 35 metres width and a fencing of